

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 358/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2021**

Name of the Company: Cargil India Pvt Ltd
V/s
IMP Powers Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

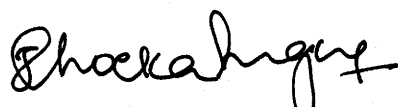
(through video conferencing/physical)

Mr. Munjal Bhatt, Advocate on behalf of Mr. Madhav Vyas, Advocate appeared on behalf of Respondent.

Mr. Shadan Farasat, Advocate along with Mr. Saumitra Chaturvedi, Advocate appeared on behalf of Petitioner and submitted that Petitioner has received offer from the Respondent, however, the learned lawyer on behalf of Respondent submitted that Respondent has never given such offer.

Since, the Petitioner is requesting for time, the matter is adjourned.

List the matter on 21.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 12th day of April, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**